

**BROADCASTING** be pleased to state :

(a) whether his Ministry has recently liberalised the rules with regard to All India premiere telecast of Indian films on Doordarshan;

(b) if so, reasons for such liberalisation and fees which will be paid by the Doordarshan for the telecast of such films; and

(c) whether no sponsors as in the telecast of old films on Sundays have come forward for sharing the cost of All India premiere telecast of such films on Doordarshan ?

**THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) :** (a) Yes, Sir.

(b) The rules for premiere telecast have been revised to give due consideration to films of outstanding quality, though they may not have won any national/international award. The fee paid for the premier telecast is Rs 8 lakhs which includes acquisition of right by Doordarshan for three national telecast of such films.

(c) No, Sir. This assumption is not correct. All films do attract sponsorship.

**Allotment of Houses to Retired/Retiring Government Employees by DDA**

2111. **SHRI K. RAMACHANDRA REDDY :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware that many Government employees, retiring or retired who have registered themselves with DDA, have not so far been allotted houses/flats, and if allotted, have not yet been given possession;

(b) if so, details thereof and reasons for not allotting/giving possession of houses to such Government employees; and

(c) the steps contemplated by Government to expedite allotment/hand over possession on priority basis to such Government servants who have already

retired or are about to retire in a couple of months ?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :** (a) and (b) 1495 flats were allotted by the DDA to the registrants through draw of lots held in May '85 who were registered under the Special Registration Scheme for Retired and Retiring Public Servants—82. Besides, 50 more flats have also been allotted to those registrants who had retired and were under the threat of eviction of Government accommodation consequent upon their retirement. Possessions of the flats will be given to the allottees on receipt of the required amount and furnishing of the necessary documents for which 1-2 months time has been given to them from August/September, 1985.

(c) They are helped through special housing schemes.

**Harm due to Indiscriminate use of Pesticides and Fertilizers**

2112. **SHRI D.N. REDDY :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that there is growing indiscriminate use of pesticides and fertilizers in the country leading to great harm to the soil as well as reduced yield; and

(b) whether Government propose to take steps to educate the farmers in the correct use of chemical fertilisers and in rotational cultivation especially in dry areas of the country ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) :** (a) No, Sir. There is no indiscriminate use of pesticides and fertilisers in the country. The authorities under the pesticides Act 1968 have laid down the approved usage of the insecticides, wherein the exact doses are indicated and so also waiting period. The extension functionaries of the Central and State Governments also provide necessary guidance to the farmers about its proper use. Insecticides being very high